

12.03 hrs.

## PAPER LAID ON THE TABLE

FIFTY-FIRST REPORT OF LAW  
COMMISSION

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI NITIRAJ SINGH CHAUDHARY): I beg to lay on the Table a copy of the Fifty-first Report of the Law Commission on compensation for injuries caused by automobiles in hit-and-run cases.—[Placed in Library. See No. LT-4681/73].

## PUBLIC ACCOUNTS COMMITTEE

## SEVENTY-NINETH REPORT

SHRI SEZHIYAN (Kumbakonam): I beg to present the Seventy-ninth Report of the Public Accounts Committee on paragraphs relating to Railway Operation, Expenditure etc., included in the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Railways)

UNTOUCHABILITY (OFFENCES)  
AMENDMENT AND MISCELLANEOUS  
PROVISIONS BILL.APPOINTMENT OF MEMBERS TO JOINT  
COMMITTEE

SHRI S. M. SIDDAYYA (Chamara-janagar): I beg to move:

"That this House do appoint Sarvashri K. C. Pant, A. M. Chellachami and Amar Singh Chaudhari to the Joint Committee on the Bill to amend the Untouchability (Offences) Act, 1955 and further to amend the Representation of the People Act, 1951 in the vacancies caused by Shri R. D. Bhandare ceasing to be a member of the House and by the resignations of Sarvashri Subodh Hansda and D. P. Yadav".

MR. SPEAKER: The question is.

"That this House do appoint Sarvashri K. C. Pant, A. M. Chellachami and Amar Singh Chaudhari to the Joint Committee on the Bill to amend the Untouchability (Offences) Act (1955 and further to amend the Representation of the People Act, 1975 in the vacancies caused by Shri R. D. Bhandare ceasing to be a member of the House and by the resignations of Sarvashri Subodh Hansda and D. P. Yadav

*The motion was adopted.*

12.05 hrs.

## MINES (AMENDMENT) BILL.

(i) APPOINTMENT OF MEMBER TO JOINT  
COMMITTEE

SHRI A. P. SHARMA (Buxar): I beg to move.

"That this House do appoint Shri Purushottam Kakodkar to the Joint Committee on the Bill further to amend the Mines Act, 1952 in the vacancy caused by the resignation of Shri Balgovind Verma."

MR. SPEAKER: The question is:

"That this House do appoint Shri Purushottam Kakodkar to the Joint Committee on the Bill further to amend the Mines Act, 1952 in the vacancy caused by the resignation of Shri Balgovind Verma"

*The motion was adopted.*

(ii) EXTENSION OF TIME FOR PRESENTATION  
OF REPORT OF JOINT COM-  
MITTEE

SHRI A. P. SHARMA: I beg to move:

"That this House do further extend upto the first day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill further to amend the Mines Act, 1952".